

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 132/MP/2018

Subject : Petition for Section 19 (1) (c) of the Electricity Act, 2003 for declaration of LILO of 400 kV S/c Vindhyachal-Korba Transmission line of the Petitioner at Mahan, Madhya Pradesh as a permanent element of power evacuation system of 2X600 MW Essar (Mahan) Thermal Power Project of the Respondent No. 1.

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Essar Power M.P. Limited &Ors.

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Alok Shankar, Advocate, EPTCL

Record of Proceeding

Learned counsel for the Petitioner submitted that the instant petition is filed in its capacity as CTU seeking continuation of the LILO of 400 kV D/C Vindhyachal-Korba Transmission Line at Mahan TPS till finalization of suitable alternatives that may be identified through system studies to address the high short circuit levels. Learned counsel requested the Commission to admit the petition and issue notice in the petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to submit the following information on affidavit with a copy to the Respondents by 11.1.2019:

- (a) System studies, if any, conducted after the commissioning of the 400 kV D/C Mahan-Sipat Line regarding the technical requirement of the LILO of 400 kV D/C Vindhyachal-Korba Transmission Line at Mahan TPS;
- (b) Minutes of WRPC meeting when the LILO has been agreed to be retrieved due to technical studies;
- (c) Explain the reasons for high fault current in Vindhyachal complex and possible steps to mitigate the same, explain the circumstances leading to interim arrangement to become final and why it was interim earlier.

- (d) Were system studies conducted while planning and was concluded that LILO should be interim.
- (e) The current status of 400 kV D/C Mahan-Sipat Line in terms of any technical difficulty viz oscillations, etc. and details thereof.
- (f) Whether LILO has been removed?

4. The Commission further directed the Respondents to file their reply by 18.1.2019 and the Petitioner to file rejoinder, if any, by 25.1.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)